

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
THYME & REASON HOSPITALITY LLP OPERATING IN RESTAURANT BUSINESS
AT MUMBAI, MAHARASHTRA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLPIN	Thyme & Reason Hospitality LLP PAN: AAOF0530A LLPIN: AAN-0369
2.	Address of the registered office	A-1503, Inez Tower A Co-Op. Hsg Society Ltd. Floor-15, Mori Road, Sonawala Compound , Mahim (W) NA Mumbai Mumbai City Maharashtra 400016.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai, Maharashtra
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Quantity: Not Applicable Revenue as per the Audited Financial Statements of F.Y. 2019-20 was Rs. 77 Lacs (approx.)
7.	Number of employees/ workmen	Zero
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be sought from the office of the RP at: C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri West, Mumbai -400053. Email at: cirp.thymeandreasonhospitality@gmail.com



9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Information can be sought from the office of the RP at: C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri West, Mumbai -400053. Email at: cirp.thymeandreasonhospitality@gmail.com
10.	Last date for receipt of expression of interest	05.07.2023
11.	Date of issue of provisional list of prospective resolution applicants	15.07.2023
12.	Last date for submission of objections to provisional list	20.07.2023
13.	Process email id to submit EOI	cirp.thymeandreasonhospitality@gmail.com



 Gajesh Labhchand Jain

Registration No.: IBBI/IPA-001/IP-P-01697/2019 -2020/12588

**Reg. Address with IBBI: D-501, Clifton Society, Raviraj Oberoi Marg, Shastri Nagar,
Andheri (west), Mumbai 400053**

For Thyme & Reason Hospitality LLP

Date: 18.06.2023

Place: Mumbai

EXPLAINER

MICROSOFT-ACTIVISION & ANTITRUST CONCERNS

Based on a plea from the Federal Trade Commission, the US competition watchdog, a federal court in California has temporarily stayed Microsoft's acquisition of gaming powerhouse Activision Blizzard. Here's a look at why the deal has sparked antitrust concerns (compiled from NYT, FTC & other sources)



FTC action so far

The FTC sued to block the deal through an in-house court in December 2022. On June 12, 2023, it filed a lawsuit in federal court to prevent the deal from closing because "Microsoft and Activision have represented that they may consummate" the deal. A new lawsuit was filed because unlike FTC's in-house court, a federal court can issue a restraining order. The court has ordered a stay on the deal.

Other jurisdictions

The deal has so far got approval from Saudi Arabia, Brazil, Serbia, Chile, Japan and South Africa. On April 26, Britain's Competition and Markets Authority rejected Microsoft's acquisition bid, saying the deal could threaten competition in the nascent cloud gaming market. On May 15, European Union regulators said they would allow the deal after Microsoft made concessions to ensure that rival companies would have continued access to games developed by Activision.

A blockbuster deal

On January 18, 2022, Microsoft announced plans to buy Activision Blizzard, the maker of popular video games like Call of Duty and Candy Crush, for \$69 billion—catapulting Microsoft to a leading spot in the global gaming industry. The deal is the largest consumer tech deal in decades.

Since the announcement, Microsoft has faced intense regulatory pressure, as 16 governments must review and bless the purchase for it to go forward. Microsoft earns billions of dollars each year in the video game business but competitors like Nintendo and Sony (which makes the Playstation console) have long been considered to have a better catalogue of games that attract players to their devices. Adding Activision to Microsoft's Xbox consoles and its games subscription service could even the playing field.

\$69 bn

SIZE OF MICROSOFT'S ACQUISITION BID FOR ACTIVISION BLIZZARD

\$202 bn

SIZE OF GLOBAL GAMING MARKET AS ESTIMATED IN 2022

July 18

TERMINATION DATE OF MICROSOFT-ACTIVISION AGREEMENT

16 countries

MUST CLEAR DEAL FOR IT TO GO THROUGH

Competition concerns

The FTC says the deal gives Microsoft the "ability and incentive to withhold or degrade Activision's content in ways that substantially lessen competition." FTC thinks it enables Microsoft to suppress competitors to its Xbox gaming consoles and its subscription and cloud-gaming business. Activision content drives adoption of consoles (including Microsoft's competition), given its immense popularity. The acquisition gives Microsoft's console and subscription businesses a huge boost and the company can "withhold or degrade Activision content through various means, including manipulating pricing, degrading game quality or player experience on rival offerings, changing the terms and timing of access to content, or withholding content from competitors entirely," believes FTC. It also says that the acquisition could raise barriers to entry to the relevant market.

Lawsuit as a bargaining chip?

Many see FTC's lawsuit as a move to get concessions from Microsoft on protecting competition since the company would much rather settle than get stuck in protracted legal battles—even if the chances of it winning are high. Microsoft has appealed the British ruling to block

the Activision deal and has pledged to fight the FTC in court. The two companies had said they hoped the purchase would close by July, the termination date for the agreement between the companies is July 18. The British portions of the deal cannot close while Microsoft's appeal moves forward.

How Microsoft has responded

Microsoft has worked to gain approval from regulators for the Activision acquisition. Since announcing the deal, it has embarked on a charm offensive, meeting with regulators around the world and cutting deals with other gaming companies to assuage concerns about the availability of Activision's

games. In response to the US federal court stay, Microsoft president Brad Smith has said the company welcomes the opportunity to present its case in a federal court. Earlier, the company said it had also offered a 10-year licence to Sony for Call of Duty, one of Activision Blizzard's most popular games.

US not ready to compete with China in EVs: Ford chairman

MISYRENA EGKOLFOPOULOU
June 18

FORD MOTOR EXECUTIVE chairman Bill Ford junior said the US is "not quite yet ready" to compete with China in the production of electric vehicles and said his company is taking an "all hands on deck" approach to prepare.

"They developed very quickly, and they've developed them in large scale, and now they are exporting," Ford said in an interview on CNN's Faraed Zakaria GPS. "They are not here, but they will come here we think at some point and we need to be ready, and we're getting ready." China is poised to become the world's No. 2 exporter of passenger vehicles, potentially

reshaping the global auto industry and shaking up the dominance of its car trading partners and rivals. Overseas shipments of cars made in China have tripled since 2020 to reach more than 2.5 million last year, challenging traditional car exporters such as Germany. Ford announced this year it will invest \$3.5 billion in an electric-vehicle battery plant in Michigan, stirring political controversy by saying it'll operate with technology and support from China's Contemporary Amperex Technology. US transportation secretary Pete Buttigieg addressed the challenge in a Bloomberg Television interview Sunday, saying the US must take steps to cut into China's advantage in EV batteries. — BLOOMBERG

Irreplaceable Cannes experience



AMIT WADHWA

CANNES! THE VERY name evokes a sense of wonder, creativity and limitless possibilities. It was at this magical place, in the not-so-distant past that I experienced something truly extraordinary, an adventure that surpassed all expectations.

Last year's Cannes Lions festival holds a special place in my heart, not only because Dentsu India won the coveted 'Agency of the Year' title but also because it showcased the brilliance of numerous Indian agencies. Stepping into Cannes this year as title holders fill us with a mixture of excitement and apprehension. The honour we earned last year amplifies our expectations, fuelling the desire to once again make a resounding impact. Cannes is more than just a festival. It is a melting pot of inspiration, creativity and innovation. The thrill of exploring the breathtaking exhibits, attending thought-provoking sessions and eagerly joining the serpentine queues outside the auditoriums for highly anti-

ipated presentations is an indescribable joy. Each moment spent there ignites our passion, widens our perspectives and leaves an everlasting mark on our creative souls. And let us not forget the legendary gutter bar, a haven where friendships are built, laughter echoes through the night and memories are etched forever. It is a place where ideas flow as freely as the drinks, where collaborations are born and where the magic of Cannes truly comes alive.

This year, we present three exceptional and distinct campaigns: The Everything Book, "Suraksha ka Teeka" and The Responsible Manhole. These campaigns have been meticulously crafted, drawing from deep insights and offering either innovative product-led solutions or cutting-edge technological advancements. They represent the epitome of our commitment to delivering excellence through modern creativity. As we reflect on the creative landscape in India, it is evident that we are on the cusp of an exciting era. Last year's exceptional performance and the remarkable work that I have witnessed in the market and at Indian award shows have set the stage for an even higher

number of entries from India this year.

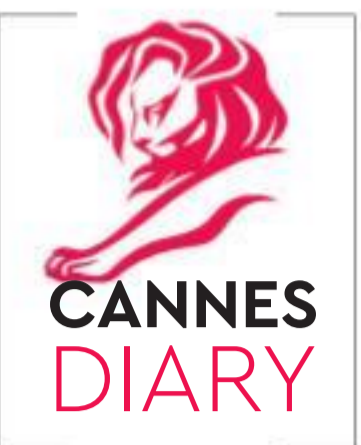
The creative industry in our country is thriving, with agencies and brands fearlessly pushing boundaries and producing outstanding campaigns that captivate audiences. I expect a lot more tech-enabled ideas, especially from brands that are embracing change faster than others. In this rapidly evolving digital landscape, innovative and immersive experiences will be at the fore-

front. We will witness a surge in creative campaigns that leverage cutting-edge technologies like augmented reality and artificial intelligence. These tech-enabled ideas will not only captivate audiences but also

provide brands with unique opportunities to connect with consumers on a deeper level. The blending of technology and creativity will break traditional boundaries, allowing for more personalised and engaging brand experiences.

Moreover, this shift towards embracing technology in creative campaigns will lead to greater recognition of creative technologists. These individuals, who bring together their artistic vision and technical expertise, will be celebrated for their contributions to the industry. Cannes will serve as a platform to honour and showcase their work, expanding the definition of creativity beyond its conventional limits. Though I will greatly miss being present at the festival, I wholeheartedly cheer on my colleagues and friends who represent our agency and country.

The writer is the CEO of Dentsu Creative, India



MIZORAM UNIVERSITY
AIZAWL, MIZORAM-796004
ADMISSION NOTICE
Online applications are invited for admission into various PG/UG/Ph.D. Courses of the University for the Academic Session 2023-2024. Last date for Online Application is 15th July 2023 5:00 pm. (for UG/PG), and 14th August 2023 5:00pm (for Ph.D.). Incomplete applications will be rejected. For full details, kindly visit MZU website www.mzu.edu.in
Sd/-
Director of Admissions
Mizoram University

UNIMONI FINANCIAL SERVICES LIMITED
RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN No. U85110KA1995PLC018175
PUBLIC NOTICE
This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by Unimoni Financial Services Limited on 22.06.2023 at 10:00 am at 101-105, FIRST FLOOR, EXPRESS CHAMBERS, ANDHERI-KURLA ROAD, MUMBAI - 400069. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.
Loan Nos: MUMBAI - BANDRA (MMB) - 1935281. MUMBAI - BORIVALI (MBB) - 1936820, 1970566. MUMBAI - FORT (MUF) - 1996565
For more details, please contact : **Mr. NAVEEN SHETTY - 8291648221**
(Reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.)

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RELEVANT PARTICULARS
1. Name of the Corporate Debtor along with PAN/CIN/LLPIN: **Thyme & Reason Hospitality LLP**
PAN: AAOFT0530A | LLPIN: AAN-0369
2. Address of the registered office: **A-1503, Inez Tower A Co-Op. Hsg Society Ltd. Floor-15, Mori Road, Sonawala Compound, Mahim (W) NA Mumbai City Maharashtra 400016**
3. URL of website: **Not available**
4. Details of place where majority of fixed assets are located: **Mumbai, Maharashtra**
5. Installed capacity of main products /services: **Not Available**
6. Quantity and value of main products/ services sold in last financial year: **Quantity: Not Applicable**
Revenue as per the Audited Financial Statements of F.Y. 2019-20 was Rs. 77 Lacs (approx.)
7. Number of employees/ workmen: **Zero**
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: **corp.thymeandreasonhospitality@gmail.com**
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: **Information can be sought from the office of the RP at: C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri West, Mumbai-400053. Email at: corp.thymeandreasonhospitality@gmail.com**
10. Last date for receipt of expression of interest: **05.07.2023**
11. Date of issue of provisional list of prospective resolution applicants: **15.07.2023**
12. Last date for submission of objections to provisional list: **20.07.2023**
13. Process email id to submit EOI: **corp.thymeandreasonhospitality@gmail.com**
Sd/-
Gajesh Labhchand Jain
Registration No.: IBB/PA-001/PP-01697/2019-2020/12588
Reg. Address with IBI: D-501, Clifton Society, Raviraj Oberoi Marg, Shastri Nagar, Andheri (west), Mumbai 400053
Date: 18.06.2023
Place: Mumbai
For Thyme & Reason Hospitality LLP

NOTICE REGARDING LOST SHARES CERTIFICATE(S)
Name & Address of the Company: **Hindustan Unilever Limited**
Unilever House, B.D. Sawant Marg, Chakala, Andheri (East), Mumbai - 400099.
Name & Address of the Registrars: **Kfin Technological Ltd**
Selenium Tower - B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad - 500032.
I/we **Renuben Rajeshkumar Mehta**, residing at **702, Amarkruti App, Nr. Sargam Shopping Center, Old Umra Jakanaka, Surat - 395007** the registered holder(s) of the under mentioned shares held in the above said company, hereby give notice that the share certificate(s) in respect of the said shares have been lost and I have applied to the Company for issue of duplicate certificate(s). Further, the said shares have been transferred to IEPF Authority, as the dividend amount remained unpaid.
Any person having any objection/claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will endorse to the IEPF Authority for releasing the said shares from their demat a/c to my/our demat account, without insisting for production of the original share certificates.

Folio No.	Certificate No.	Distinctive No.	No. of Shares
HLL2919469	5252714	1141853261 To 1141853440	180

Date : 17.06.2023
Place - Surat. **NAME OF SHAREHOLDER. RENUBEN RAJESHKUMAR MEHTA**

Lakshdeep Investments and Finance Private Limited
Regd Office: 3, Narayan Building, 23, L N Road, Dadar (East), Mumbai 400 014.
Corporate Identification Number: U67120MH1993PTC072685
POSSESSION NOTICE [For Immovable property] [Under Rule 8(1) of the Security Interest (Enforcement) Rules, 2002]
Whereas the undersigned being the Authorized Officer of **Lakshdeep Investments And Finance Private Limited ("the Lender")** under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the "SARFAESI Act") and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15th February, 2023 (The said "Notice" calling upon 1) M/s. **Aura Oil Industries 2) M/s. Aura Soaps Pvt. Ltd. ('Borrowers/Mortgagors') 3) Mrs. Bhavna H. Shah 4) Mr. Harish L. Shah ('Personal Guarantors/Mortgagors')** to repay the amount mentioned in the said Notice being **Rs. 13,33,90,127/- (Rupees Thirteen Crore Thirty-Three Lakh Ninety Thousand One Hundred Twenty-Seven Only) as on 15.02.2023** together with further interest and charges thereon till realization within 60 days from the date of the said Notice.
The Borrowers having failed to repay the amount, notice is hereby given to the Borrower(s)/Mortgagor(s)/Guarantor(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-section (4) of Section 13 of the SARFAESI Act read with rule 8 of Security Interest (Enforcement) Rules, 2002 on this **16/06/2023**. The Borrower's in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Lakshdeep Investments And Finance Private Limited for an amount of **Rs. 13,33,90,127/- (Rupees Thirteen Crore Thirty-Three Lakh Ninety Thousand One Hundred Twenty-Seven Only) as on 15.02.2023** together with further interest and charges thereon till realization.
The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF IMMOVABLE PROPERTY:
Gaia No. 211, 2nd Floor, admeasuring 330 sq. ft. carpet area (equivalent 35 sq. mtrs.) situated at Unique Industrial Estate, New Prabhadevi Road, Mumbai-400025 and includes all the current and future development in the premises owned by Mrs. Bhavna Harish Shah
Property Boundries: East:office No. 212, West:lift No. 2, North:office No. 229, South:N.A.
Date : 16.06.2023
Place : Mumbai
Authorized Officer
(Lakshdeep Investments And Finance Private Limited)

5. DETAILS OF UNCLAIMED DIVIDENDS AND REDEMPTION AMOUNTS
Details of unclaimed dividends and redemption amounts as on April 30, 2023 are provided below:

Sr. No.	As on 30/04/2023 Scheme Name	Unclaimed Redemption			Unclaimed Dividend		
		AUM (₹)	Number of Folios	No. of Investors	AUM (₹)	Number of Folios	No. of Investors
1.	LIC MF Arbitrage Fund	9,489.70	3	3	518.41	1	1
2.	LIC MF Balanced Advantage Fund	1,637,407.43	34	32	0	0	0
3.	LIC MF Banking and Financial Services Fund	382,073.73	26	26	0	0	0
4.	LIC MF Banking and PSU Debt Fund	307,697.61	44	43	123449.39	12	12
5.	LIC MF Bond Fund	13,993,731.27	2410	2313	5310664.32	1757	1719
6.	LIC MF Childrens Gift Fund	1,178,774.88	68	68	0	0	0
7.	LIC MF Debt Hybrid Fund	4,611,957.11	510	469	8504156.01	2141	2042
8.	LIC MF Equity Hybrid Fund	4,049,159.00	472	446	8460476.23	2505	2467
9.	LIC MF Flexi Cap Fund	20,053,641.76	1374	1357	6127816.33	2421	2377
10.	LIC MF Govt. Securities Fund	639,002.32	36	35	142457.48	31	31
11.	LIC MF Infrastructure Fund	7,853,539.29	368	361	458.6	1	1
12.	LIC MF Large and Midcap Fund	3,445,246.95	166	163	157135.87	27	25
13.	LIC MF Large Cap Fund	6,812,110.84	578	572	418892.06	111	110
14.	LIC MF Liquid Fund	1,356,326.67	92	85	277588.87	34	34
15.	LIC MF Money Market Fund	0.00	0.00	0.00	0.00	0.00	0.00
16.	LIC MF Multi Cap Fund	0.00	0.00	0.00	0.00	0.00	0.00
17.	LIC MF Nifty 100 ETF	0.00	0.00	0.00	0.00	0.00	0.00
18.	LIC MF Nifty 50 ETF	0.00	0.00	0.00	0.00	0.00	0.00
19.	LIC MF Nifty 50 Index Fund	372,313.23	42	38	95900	32	32

Sr. No.	As on 30/04/2023 Scheme Name	Unclaimed Redemption			Unclaimed Dividend		
		AUM (₹)	Number of Folios	No. of Investors	AUM (₹)	Number of Folios	No. of Investors
20.	LIC MF Nifty 8-13 Yr G-Sec ETF	0.00	0.00	0.00	0.00	0.00	0.00
21.	LIC MF Overnight Fund	38,305.05	2	2	0	0	0
22.	LIC MF S & P BSE Sensex ETF	0.00	0.00	0.00	0.00	0.00	0.00
23.	LIC MF S & P BSE Sensex Index Fund	981,877.94	93	86	478107.19	89	89
24.	LIC MF Savings Fund	2,353,931.49	160	154	175667.65	49	49
25.	LIC MF Short Term Debt Fund	275,703.84	10	10	0	0	0
26.	LIC MF Tax Plan	3,281,577.17	1190	1168	7927028.8	2474	2362
27.	LIC MF Ultra Short-Term Fund	44,432.31	3	3	0	0	0
Total		7,36,78,299.59	7681	7434	3,82,00,317.21	11,685.00	11,351.00

6. PROCEDURE FOR CLAIMING UNCLAIMED REDEMPTION/DIVIDEND AMOUNTS BY UNIT HOLDERS
Investors can submit a duly signed written request as per mode of holding along with their updated bank details to claim the unclaimed amount.
For further information/assistance do visit us at https://www.licmf.com/ or e-mail us at service_licmf@kfinetech.com or call on our Toll Free number: 1800 258 5678.
This Notice shall form an integral part of the scheme related documents such as scheme information documents / key information memoranda of the relevant LIC MF Schemes and the statement of additional information of LIC MF as amended from time to time.
Thank you for investing with LIC MF.
For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
T S Ramakrishnan
Managing Director & CEO
Date : 16/06/2023
Place : Mumbai
As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

